

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No.53126 of 2016 (DB)

[Arising out of Order-in-Appeal No.262(AK)ST/JPR/2016 dated 8.08.2016 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Jaipur]

M/s.Om Construction Company

Appellant

Rathi Complex, Opp. Milan Talkies,
Bhilwara (Rajasthan).

VERSUS

**Commissioner of Central Excise and
Service Tax,**

Respondent

NCR Building, C-Scheme,
Jaipur.

APPEARANCE:

None for the appellant.

Dr. Radhey Tallo, Authorised Representative for the respondent.

CORAM:

HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. 50072/2022

DATE OF HEARING/DECISION:21.01.2022

ANIL CHOUDHARY:

When the case is called, none appears for the appellant/assessee.

2. Ld. Authorised Representative for the respondent/Department informs that as per the instructions received from the Commissionerate, this appellant had filed application for one time settlement for their tax dues under SVLDR Scheme and they have been issued SVLDRS Form-IV as per the written instructions received by the Id. Departmental Representative.

3. Accordingly, we dispose of this appeal in terms of the one time settlement between the parties under the SVLDR Scheme.

4. We, however, grant liberty to the appellant to apply for restoration of their appeal, in case their dispute is not settled under the SVLDR Scheme.

[Order dictated & pronounced in open court]

(ANIL CHOUDHARY)
Member (Judicial)

(RAJU)
Member (Technical)

Ckp.